

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 136/91
T.A.No.

Date of Decision : 25.2.1992.

<u>P.K.Nandy & 33 others</u>	Petitioner.
<u>Mr.P.Krishna Reddy</u>	Advocate for the petitioner (s)
Versus	
<u>The Union of India, rep. by its Secretary to the Govt. of India, Ministry of Defence, New Delhi and 3 others.</u>	Respondent.
<u>Mr.N.Bhaskara Rao</u>	Advocate for the Respondent (s)

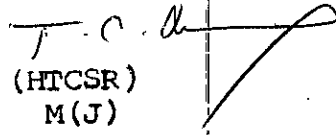
CORAM :

THE HON'BLE MR. R.Balasubramanian, Member (Admn.)

THE HON'BLE MR. T.Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


(HRBS)
M(A)


(HCSCR)
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.136/91

Date of order: 25.2.1992.

BETWEEN:

P.K.Nandy & 33 Others (as .. Applicants
per enclosed list)
A N D

1. The Union of India,
rep. by its Secretary
to the Govt. of India,
Ministry of Defence,
New Delhi.
2. The Chief of the
Naval Staff,
New Delhi.
3. The Director General,
Naval Project,
Visakhapatnam.
4. The Admiral Superintendent,
Naval Dock Yard,
Visakhapatnam.

.. Respondents.

Counsel for the Applicant .. Mr.P.Krishna Reddy

Counsel for the Respondents .. Mr.N.Bhaskara Rao, Addl.CGSC

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member(Admn.)).

Shri P.Krishna Reddy has addressed a letter
on 24.2.1992 referring to para (V) page 3 of the counter
and stating that he would be satisfied if the *proposal*
contained in the above said para of the counter is stuck *to*
by the respondents. He also produced a copy of the letter
dated 26.6.1991 by the General Manager (Tech) *on behalf of* ~~for~~ Admiral

contd.....2

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.. 2 ..

Superintendent addressed to The Flag Officer Commanding-in-Chief, Visakhapatnam stating that they are unable to absorb these 34 applicants under the terms and conditions as contained in the proposal because of the pendency of the OA.136/91. In view of this situation ^{Sh. Krishna Reddy} he wanted to withdraw the application as not pressed.

2. We have heard Shri N.Bhaskara Rao, Advocate for the respondents. We dispose of the application as not pressed. But we make it clear that the applicant would be at liberty to approach this Tribunal, continues to be aggrieved.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhara Reddy

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 25th February, 1992. *[Signature]* By. Registrar (J)

(Dictated in the Open Court)

- To
1. The Secretary, /Union of India, Ministry of Defence, New Delhi.
 2. The Chief of the Naval Staff, New Delhi.
 3. The Director General, Naval Project, Visakhapatnam.
 4. The Admiral Superintendent, Naval Dock Yard, Visakhapatnam.
 5. One copy to Mr. P. Krishna Reddy, Advocate, CAT. Hyd. Bench.
 6. One copy to Mr. N. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
 7. One spare copy.

pvm.

sd

[Handwritten mark]

List of 33 Applicants in OA No.136 of 1991

1. Sri L.P. Arjuna
2. Sri V. Sambamurthy
3. Sri C.H.V. Ramana
4. Sri M. Zeevarathnam
5. Sri Y. Demudu
6. Sri N.N. Clements
7. Sri P.Kondala Rao
8. Sri S.J. Wessely
9. Sri J. Venkateswarlu
10. Sri K.V. Sankara Rao
11. Sri Y. Appala Naidu
12. Sri M. Rayappa
13. Sri K.G. Samuel
14. Sri B. Polipalli
15. Sri M. Gopalakrishnan
16. Sri K. Manganna
17. Sri K. Jesudas
18. Sri K.Nooka Raju
19. Sri V.S.N. Raju
20. Sri K.Babu Rao
21. Sri D. Jagadeeswar Rao
22. Sri N.T. Rajan
23. Sri K.T. Rajakumar
24. Sri S. Rama Rao
25. Sri Ch.Srinivasa Rao
26. Sri G. Rama Reddy
27. Sri K. Venkateswarlu
28. Sri M. Ramakrishna
29. Sri M. Nagaraju
30. Sri P. Prabhudas
31. Sri I. Chinna Rao
32. Sri M. Gopi
33. Sri B. Sanga Rao

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~~copy~~
RVS

WJ 26/2

TYPED BY

COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY: MEMBER(JUDL)

DATED: 25-2-1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.No.

in

O.A.No. 136/91

T.A.No.

(W.P.No.)

Admitted and interim directions issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs

No. Spec. Copy

PVM.

Central Administrative Tribunal
DESPATCH
27-2-92
HYDERABAD BENCH.